

Cri. Misc. (B) Case No. 412/2020

ORDER

19-09-2020

CD of Tengakhat PS Case No. 76/2020 under Sections 188/379/411/413 IPC read with Section 11(1)(b) of Protection of Cruelty to Animals Act, 1960 was called for in connection with anticipatory bail prayer of accused petitioner Papu Ali, but CD not produced and no report received from the IO regarding non-sending of the CD.

Perused record.

Heard learned Advocates for both the sides.

Interim pre-arrest bail was granted vide order dtd. 14-07-2020. CD was called for and same produced on 20-07-2020 and after perusal of the same, the CD was returned to submit after further investigation as to the fact mentioned in the order and the interim bail was extended. CD was fixed on 04-08-2020, but same not produced. It was produced on 18-08-2020, but without any further investigation. CD was returned re-fixing 04-09-2020. The same not produced and today also, the CD not produced.

Since 14-07-2020, it is more than two months, the seized cattle, as reported, already given in jimma of the owner, whose names are mentioned in the order dtd. 20-07-2020.

The IO has got sufficient time for investigation and no objection regarding the bail of the accused has been received from the IO. Hence, interim bail prayer granted vide order dtd. 14-08-2020 is hereby made absolute.

Misc. case stands disposed off.

Let a copy of this order be released as certified to be true copy under the signature of the Bench Assistant.


Sessions Judge
Dibrugarh
Dibrugarh